IN THE HIGH COURT OF DELHI AT NEW DELHI

F. No.16-B/Sty./1-B/DHC/No. 2117-6

Date of issuance of tender document: 29.11,22

From:-

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The Registrar General High Court of Delhi New Delhi.

To:-

(On the website of Delhi High Court)

SUB.:-TENDER INVITING QUOTATION(S) FOR PURCHASE OF 1,400 Nos. Branded/non-branded OF A-4 SIZE NOTING PAD (containing 100 sheets of 80 GSM each having Colour Light Green) AS PER ANNEXURE—'S' (Photographs).

Note: Vendors may cursorily examine the Noting Pad currently in use by this court by visiting Stationery Branch of this court between 10.00 a.m. to 1.00 p.m. on any working day upto 12 12 2022.

Having revoked the earlier Tender No. F.No. 16-B/Sty./DA-07/DHC/No. 6312 dated 20.04.2022 for purchase of 1400 nos. of A-4 size Noting Pad (containing 100 sheets of 80 GSM Colour Light Green), this Court invites fresh quotations alongwith EMD of ₹ 5,000/- by way of DD/Banker's Cheque/Manager's Cheque drawn in favour of "Registrar General, Delhi High Court, New Delhi" (returnable without interest) from interested firms/vendors/manufacturers (Based in Delhi/NCR Region) for supply of the goods captioned above.

[THE FIRMS/VENDORS MANUFACTURERS ARE REQUESTED TO READ THE TENDER NOTICE CAREFULLY]

THE LAST DATE FOR SUBMISSION OF TENDER IS 13/12/2022 TILL 17:30 HRS.

(A) <u>SUBMISSION OF TENDER IN TWO-BID SYSTEM</u>

The bid documents shall be submitted in three (03) envelopes described hereinbelow:

(I) The subject of the 1^{st} ENVELOPE shall be superscribed as:

"SAMPLE BID FOR SUPPLY OF 1,400 nos. of A-4 size Noting Pad (containing 100 sheets of 80 GSM each having Colour Light Green).

The envelope of **Sample Bid** shall contain:

- a) Duly signed/stamped sample of the proposed 'NOTING PAD'.
- b) Annexure 'A' i.e. Sample Bid
- c) Annexure 'B' i.e. undertaking
- d) Copy of GST Registration Certificate, if the firm/vendor is registered under GST Act
- e) EMD of ₹ 5,000/- by way of DD/Banker's Cheque/Manager's Cheque drawn in favour of "Registrar General, Delhi High Court, New Delhi" (returnable without interest and no request for waiver of submission of EMD will be entertained)

[NOTE: ALL THE DOCUMENTS PLACED IN SAMPLE BID ENVELOPE SHALL BE DULY PAGINATED.]

(II) The subject of the 2nd ENVELOPE shall be superscribed as:

"FINANCIAL BID FOR SUPPLY OF 1,400 nos. of A-4 size Noting Pad (containing 100 sheets of 80 GSM each having Colour Light Green).

The envelope of Financial Bid shall contain:

a) Duly filled/signed/stamped **Annexure 'C'** i.e. <u>Financial bid</u>.

NOTE: The firms/vendors offering net rate claiming that they are mandatorily not required to be registered under the GST Act shall not mention tax rate/amount and submit the 'net rates' only in their financial bid along with Annexure 'D'.

b) Annexure 'D' i.e. duly notarized affidavit in original by those who are claiming exemption from registration under GST Act and offering net rates only, with supporting documents viz. copy of the latest notification issued by Govt. of India/Govt. of NCT of Delhi duly attested under the seal of the firm. Turnover certificate issued by the Chartered Accountant for the Financial Year 2021-22 & 2022-23.

[Above two envelopes shall be closed/ sealed separately.]

(III) The subject of the 3^{rd} BIGGER ENVELOPE shall be superscribed as:

"SAMPLE AND FINANCIAL BID FOR SUPPLY OF 1,400 nos. of A-4 size Noting Pad (containing 100 sheets of 80 GSM each having Colour Light Green)."

[DUE DATE 13 | 12 | 2062]

a) The 3rd bigger envelope be also sealed after placing two sealed envelopes having documents as referred at point (I) & (II) above and also bear the address "The Registrar General, Delhi High Court, Sher Shah Road, New Delhi-110503".

All the participating firms/vendors shall ensure that their bid(s) shall reach to the A.O.(J), Stationery Branch, Adminstrative Block, Room No.103, First Floor, High Court of Delhi, New Delhi on or before the last date and the time specified.

(B) OPENING/EVALUATION OF BIDS & AWARD OF PURCHASE ORDER

- 1. An independent Officer nominated by the competent authority shall first open the Envelope No.3 i.e. main outer envelope and envelope No.1 i.e. Sample bid found inside the main envelope.
- 2. The competent authority shall evaluate the Sample Bids and samples to shortlist the eligible firms/vendors for 2nd round of opening of financial bids. The competent authority has the right to call clarification(s) in respect of Sample Bid, if required.
- 3. The Financial bids of the vendors/firms whose samples are not found suitable after evaluation of Sample bids shall not be considered for opening of financial bids.
- 4. Envelope No.2 i.e. **Financial Bids** of the shortlisted firms/vendors declared qualified after the first round of Sample bid will also be opened by an independent Officer, nominated for the purpose by the competent authority.
- 5. The purchase order shall be awarded to the firm/vendor offering the best suitable quality/rates for supply of goods. If the firm/vendor fails to make the supply. The EMD is liable to be forfeited
- 6. EMD of all the firms/vendors except L-1 eligible firms/vendors will be returned without interest after award of purchase order. The EMD of successful bidder will be returned only after supply of total goods and its acceptance in Stationery Store of Delhi High Court.

(C) REASONS FOR REJECTION OF BIDS

- 1. Validity of rates for a period less than 180 days from the last date of submission of Bids.
- 2. Bids received after due date.
- 3. Submission of more than one bid.
- 4. Bid(s) related to some other item(s) not related to instant tender.
- 5. Any interlineations, erasure or correction in the specification/offered rate, which renders the whole tender process doubtful or ambiguous.
- 6. Bids in the format other than the prescribed one.
- 7. Non submission of required documents or submitting incomplete documents.
- 8. Non-mentioning of subject and due date on each envelopes as referred to above.
- 9. Any ambiguity in submission of bid or any unreasonable condition.
- 10. Bids received without EMD

(D) SUPPLY OF GOODS IN THE STATIONERY STORE OF THIS COURT

- The selected firm/vendor shall be bound to supply the required item within 21 days from the date of issuance of Purchase Order, failing which the Purchase Order shall be deemed to be cancelled unless sufficient cause is communicated (supported by documentary proof) for such delay.
- 2 The acceptance of the supplied goods in the Stationery Store of Delhi High Court will be subject to codal formalities viz., inspection of the supplied goods by an independent Officer nominated for the purpose.

If the supplied goods are found defective or not found in conformity with the sample bid/purchase order, the firm is liable to take back the entire supply immediately at its own cost and supply again after removing of the defects within one week.

The goods if supplied again after removing defects, the same shall again be inspected by the nominated independent officer.

(E) THE FIRMS/VENDORS MAY BE BLACKLISTED FOR THE FOLLOWING REASONS

- 1. Withdrawal or attempt to revise the financial bid on any ground after opening of the same.
- 2. Non supply of goods as referred to above.

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- 3. Not obeying the validity of rates offered for 180 days.
- 4. Any other default in fulfilling the contractual obligations by the firm/vendor.

(F) FINALITY OF DECISION OF THE COMPETENT AUTHORITY

The decision of the competent authority for short listing of the vendor(s) considering the quality being used by this court or better quality and final selection of firm/vendor after evaluation of the Sample Bids and the financial bids offered, shall be final & binding on all the participants in the instant tender process.

This Court reserves the right to modify/amend the tender document/Terms and Conditions of the tender at a later stage and also to increase or decrease the quantity depending on the requirement. This Court also reserves the right to award the tender fully or partly to different firm(s)/vendor(s).

This Court also reserves the right to reject any of the bids or all the bids or quash the whole tender process without assigning any reasons. Any step taken by the competent authority to safeguard the interest of this Court shall be final and binding on all participants.

Yours truly,

(Praveen Kumar Verma)
Asstt. Registrar (Stationery)
for Registrar General

<u>CC to</u>: Director (IT), DHC for uploading the above Tender Notice on the official website of High Court of Delhi.

SAMPLE BID

FOR SUPPLY OF 1,400 nos. of A-4 size Noting Pad (containing 100 sheets of 80 GSM each having Colour Light Green)"

Name of the firm:-	Name of the firm:-			
Address of the Firm:				
Name of the person (authorized to sign the tender document)				
Contact No.: Email Address:				
Specification of the Noting Pad	COMPLIANCE	Please answer in 'Yes' or 'No' only		
Size	A-4			
No. of page	100 sheets per pad			
Quantity	1400 nos.			
GSM of paper to be used in making sample of Noting				
Pad	(Please mention the GSM)			
(required 80 GSM)	(Trease mention the Golff)			
Delivery	Within 21 days in the Stationery Store of Delhi High Court			
Finished Sample(s)	Sample enclosed as per required specifications			
*Validity of Rates	180 Days (please mention if offering above 180 days)			
Undertaking	Enclosed in original (as per Annexure-B)			
Affidavit	Enclosed (as per Annexure-D). {AFFIDAVIT TO BE SUBMITTED ONLY BY THE FIRMS/VENDORS CLAIMING EXEMPTION FROM REGISTRATION UNDER GST ACT}			
Quality assurance	It is assured that before offering the sample(s) I/we have carefully reviewed our product(s) and if the P.O. is awarded I/we are bound to supply the required goods strictly as per the quality of sample(s) submitted.			
[N]				
Please mention EMD details				
*Minimum validity of rates required is 180 days. Bids with less period of Validity of rates shall be summarily rejected.				
Remarks (if any):				
•				
Signature of the authorised Signatory of the firm/company/organization				

Official Stamp/Seal

Date:-Place:-

[Interlineations/erasure/Correction or overwriting not allowed.]

Annexure - 'B'
To be placed in 1st envelope

UNDERTAKING

FOR SUPPLY OF 1,400 nos. of A-4 size Noting Pad (containing 100 sheets of 80 GSM each having Colour Light Green)"

I/We undertake that the firm (name of the firm)			
or its Partner / Director / Proprietor (name '			
has/have not been blacklisted / banned in its Business dealings with any Central / State Government / Public Sector Undertaking / Autonomous Bodies or has / have not been banned / terminated on account of poor performance/conduct.			
I/We undertake that all the terms and conditions of the instant Tender Notice are acceptable to me/us and bound to deliver the goods within the stipulated period of 21 days.			
I/we undertake that if the supply is rejected by the independent officer of this Court during the inspection due to non-conformity with the purchase order, the sample offered or due to any other distortion, the whole supply will be taken back immediately at the cost of the firm/proprietor with the replacement of goods within one week .			
I/we further undertake that I/we have confirmed and correctly applied the HSN Code of the required item and its corresponding applicable GST rate as on date with sole responsibility. (Strike out in case the firm/vendor is claiming exemption from GST & is offering net rates)			
Signature of the authorised Signatory of the firm/company/organization Official Stamp/Seal			
Date:-			

Place:-

FINANCIAL BID AS PER SAMPLE SUBMITTED

FOR	SUPPLY OF 1,400 nos. of A-4 size Noting Pad (containing	g 100 sheets	of 80 GSM	each
	having Colour Light Green)	•		

having Colour Light Green)				
Name of the firm:-				
Address of the Firm:				
Name of the person (authorized to sign	n the te	nder documer	nt)	
Contact No.:		Email ID:		·
NOTE: PLEASE USE EI	THE	R TABLI	E 'A'	OR 'B' AS THE CASE MAY BE.
THE TENTE COE ET	1112			
(To be used by	the fi	Tabl rm/vendor		ing their rate with GST)
Offer		In figur		In words
1 Price per unit (without tax)				
2 Tax (%) applicable				
		Table Ting their restration un	ate all	inclusive and claiming exemption from ST Act)
Offer	In	figures		In words
Supply price per unit (all inclusive)				
Remarks (if any):		•		
			Si	Signature of the authorised gnatory of the firm/company/organization Official Stamp/Seal
Date:- Place:-		•		

[Interlineations/erasure/Correction or overwriting not allowed.]

[ON Rs.10/- NON-JUDICIAL STAMP PAPER DULY NOTARIZED BY NOTARY PUBLIC AFFIXING Rs. 5/- NOTARIAL STAMP TO BE PRODUCED ONLY BY THE FIRMS/ VENDORS CLAIMING EXEMPTION FROM REGISTRATION UNDER GST ACT]

Annexure - 'D'
To be placed in 2nd envelope

AFFIDAVIT

I,	S/ D/ W/ of S	sh./Smt.
Resident of	S/ D/ W/ of S of M/s	in the capacity
of	of M/s	having its Registered
office/office	at	
solemnly aff	irm and declare as under:-	·
1.	That the Turnover of M/s.	was
	less than Rupees 40 Lakh in financial year i.e. 26	021-2022.
2.	That M/s.	
2.	is exclusively engaged in supply of Goods in I	Delhi/NCR Region and not making
	any inter-state supplies elsewhere.	- committee trablem more manning
	•	
3.	That the turnover of M/s. the 'threshold exemption limit' of the turnover	has not crossed
	the 'threshold exemption limit' of the turnover	of Rupees 40 Lakh, in the current
,	financial year 2022-2023.	
4 .	That I undertake that at the point of time th	e turnover of the firm crosses the
1.	threshold exemption limit of Rupees 40 Lakh, th	
	Act and shall comply with the provisions mention	
5.	That the firm is claiming exemption to be reg	-
	mentioning GST rate percentage in the financial	bid.
6.	That M/s.	will claim only the net
0.	price exclusive of GST with sole responsibilit	
	process.	y, it decided engine in the tolder
		•
		DEPONENT
VEDIEICA	TION	
<u>VERIFICA</u>	HON	
Verif	fied at on this	day of . 2022
	ents of the above affidavit are true and correct to	o the best of my knowledge and that
	erial has been concealed there from.	•
•		

DEPONENT

ANNEXURE S1



ANNEXURE S2

